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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.2517/2000

New Delhi, this the 30th day of November, 2000

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (A)

1. S.K.Gupta, S/O Sh. D.D.Gupta,
R/O 60, Gopal Park, Krishna
Nagar, Delhi-51.
2. Binay Kumar Misra, S/O Sh. Raj
Nandan Misra, R/O 52-C, Railway
Colony, Tuglakabad, New Delhi.Applicants.

(By Advocate: Sh. Yogesh Sharma)

VERSUS

1. Union of India through the
General Manager, Northern
Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Near New Delhi
Railway Station, New Delhi.
3. The Divisional Personal Officer,
Northern Railway, Delhi Division,
DRM Office, Near New Delhi
Railway Station, New Delhi.

....Respondents.

ORDER (ORAL)

Justice Ashok Agarwal, Chairman:-

MA No.2955/2000

MA No. 2955/2000 for joining together in one OA
is granted.

OA No.2517/2000

Applicant Nos. 1 & 2 were appointed as Khallasi
on 9.4.74 and 12.5.74 respectively. They were promoted to
the posts of Lab Assistant in the years 1977 and 1978
respectively. They were thereafter promoted to the posts
of Lab Assistant-II in the scale of Rs.4000-6000 vide
order dated on 31.3.2000 at Annexure A/1 whereas under the
Railway Board circular No. PC-V/98/1/11/8(Pt) dated

M.J.

(3)

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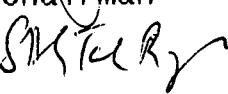
17.8.1998, they are entitled to the pay scale of Rs.5000-8000. Applicants by their representation sent on 18.4.2000 and a reminder of 14.7.2000 at Annexure A-2 collectively have made the aforesaid claim of promotion in the pay scale of Rs.5000 -8000. However, no decision thereon has so far been taken by the respondents.

2. In the circumstances, we find that the ends of justice will be met by disposing of the present OA by directing the respondent No.3 herein (The Divisional Personnel Officer, Northern Railway, Delhi Division, New Delhi) to pass an appropriate orders on the representations of the applicants expeditiously and in any event within a period of one month from the date of the service of this order. We direct accordingly.

3. The OA is disposed of in the aforesated terms. ~~No costs.~~


(Ashok Agarwal)

Chairman


(S.A.T. Rizvi)

Member (A)

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